

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 182/GT/2026

Date: 24 Apr 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional
Area, Lodhi Road, New Delhi- 10003

**Subject: Petition for truing up of tariff for Rihand STPS Stage-II (1000 MW)
for the period 1.4.2019 to 31.3.2024.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **4.5.2026**:

- a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- b) *Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Regulation	Query
Upgradation of Coal Mill feeder	25(2)(c)	i. Provide/ furnish the Certificate of obsolescence for existing asset by the OEM or (in absence of the same), Certificate from the competent authority regarding the obsolescence of the equipment. ii. Provide/ furnish details of decapitalization value against the asset replaced.
Upgrade of Control System in Offsite areas	25(2)(c)	
Upgradation of Control System of HVAC Vapour Absorption System	25(2)(c)	Provide/ furnish details of decapitalization value against the asset replaced.
Upgradation of HMI System	25(2)(c)	
Augmentation of Railway Siding & MGR System S&T	25(1)(f) & 76	Since the Petitioner has stated that the expenditure claimed is the balance payment of works pertaining to the original scope. In this regard, the Petitioner shall submit justification as to why the said expenditure was not considered under 'Undischarged liabilities'
Ash Related Works	25(1)(g)	The actual cost envisaged for Ash Dyke raising in the original investment approval, along with the details of total cost incurred as on date, total ash generated and the corresponding utilization figures for the past five years.

- c) *Furnish Auditor certified Form-J and Form-S.*
- d) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement,*

without adjustment of any kind. If otherwise, revised Form-13 without any adjustment (including adjustment for sharing of refinancing benefits) needs to be furnished.

- e) The Form-15 submitted vide its excel submission of the Tariff Forms is not matching with the auditor certified Form-15 submitted in the PDF copy of the Petition. The Petitioner to provide the correct Form-15 in excel along with linkages to the corresponding forms and submit revised excel and pdf for all Forms.*
- f) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- g) Certify whether the water charges claimed are within the limits specified by MOEF&CC, GOI Notification for the Thermal Power Plants. If not, Petitioner to provide the PLF of the station and the Actual water consumption for the period 2019-24.*
- h) Provide details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation shall be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.*

2. The Respondents shall file their replies by **11.5.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.5.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents